

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 234
CP-228/ND/2023

IN THE MATTER OF:

**Semantics Smart Solutions Private
Limited**

... **Applicant/Petitioner**

Under Section: 66 (1) Comp. Act.

Order delivered on 12.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : PCS, Sandeep Agarwal

For the RD : Adv. Shankari Mishra, Jyoti Khurana

For the Liquidator : Adv. Shankari Mishra

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As prayed by the Ld. Counsel appearing for the RD, two weeks' time is granted for filing the reply.

The Ld. Counsel appearing for the Petitioner submitted that the Company has only 2 Creditors, thus there is 100% consent by the Creditors to proposal of reducing the share capital of the company.

List for hearing on 07.06.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**